

Data Coverage Standalone

SCC Online® (Tax)

Judgments with Trueprint

Law Reports

- Supreme Court Cases™ (1969 - till Date) on Tax
- Supreme Court Cases™ (Pre'69) on Tax
- Supreme Court Cases™ (Tax)
- High Court Cases™ on Tax
- "Income Tax Reports (ITR)" for the period 1933 - till date
- "Income Tax Reports (OL) - (ITR-OL)" for the period 2013-2023
- "ITR's Tribunal Tax Reports - (ITR (Trib))" for the period 2010-2023
- "ITR's Tribunal Tax Reports (OL) - (ITR (Trib)-OL)" for the period 2013-2023
- "Goods and Service Tax Reports (GSTR)" for the period 2010 - till date
- "Goods and Service Tax Reports (OL) - (GSTR-OL)" for the period 2017-2023
- "Sales Tax Cases (STC)" for the period 1950-2010
- "VAT and Service Tax Cases (VST)" for the period 2005-2017
- "VAT and Service Tax Cases (OL) - (VST-OL)" for the period 2013-2017

Judgments with Non Trueprint

Supreme Court

- Unreported Judgments on Tax since 1950

High Court

- Unreported Judgments on Tax since 1779

Tribunals & Commissions

- Income Tax Appellate Tribunal since 1941
- Advance Rulings (Income Tax) Authority since 1994
- Advance Ruling (GST) Appellate Authority since 2017
- Advance Rulings (GST) Authority since 2017
- Board of Revenue (Raj) since 1989
- Board of Revenue (UP) since 1920
- Customs, Excise and Service Tax Appellate Tribunal since 1981
- National Anti-Profiteering Authority since 2018
- Sales Tax Tribunals since 1950
- State Tax Tribunals since 1989

Articles

- Supreme Court Cases™ on Tax
- Income Tax Reports (ITR)
- ITR's Tribunal Tax Reports - (ITR (Trib))
- Goods and Service Tax Reports (GSTR)
- Sales Tax Cases (STC)
- VAT and Service Tax Cases (VST)

Statutes

Central

Acts

1. Income Tax Act, 1961
2. Direct Tax Vivad Se Vishwas Act, 2020
3. Central Goods and Services Tax Act, 2017
4. Integrated Goods and Services Tax Act, 2017
5. Union Territory Goods and Services Tax Act, 2017
6. Goods and Services Tax (Compensation to States) Act, 2017
7. Customs Tariff Act, 1975
8. Customs Act, 1962
9. Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015
10. Expenditure Tax Act, 1987
11. Interest-Tax Act, 1974
12. Wealth-tax Act, 1957
13. Central Excise Act, 1944 [Repealed]
14. Central Sales Tax Act, 1956
15. Constitution of India
16. Companies Act, 2013
17. Contract Act, 1872
18. Sakshya Adhinyam, 2023
19. Insolvency and Bankruptcy Code, 2016
20. Charitable and Religious Trusts Act, 1920
21. Charitable Endowments Act, 1890
22. Co-operative Societies Act, 1912
23. Depositories Act, 1996
24. Finance Act, 1942
25. Finance Act, 1946
26. Finance Act, 1950
27. Finance Act, 1951
28. Finance Act, 1953
29. Finance (No. 2) Act, 1957
30. Finance Act, 1958
31. Finance Act, 1961
32. Finance (No. 2) Act, 1962
33. Finance Act, 1965
34. Finance Act, 1966
35. Finance Act, 1969
36. Finance Act, 1972
37. Finance Act, 1973
38. Finance Act, 1974
39. Finance Act, 1975
40. Finance Act, 1976
41. Finance Act, 1978
42. Finance Act, 1979
43. Finance Act, 1981
44. Finance Act, 1982
45. Finance Act, 1983
46. Finance Act, 1984

47. Finance Act, 1985
48. Finance Act, 1986
49. Finance Act, 1987
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51. Finance Act, 1989
52. Finance Act, 1990
53. Finance Act, 1991
54. Finance (No. 2) Act, 1991
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60. Finance (No. 2) Act, 1996
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62. Finance (No. 2) Act, 1998
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69. Finance (No. 2) Act, 2004
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71. Finance Act, 2006
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74. Finance Act, 2009
75. Finance (No. 2) Act, 2009
76. Finance Act, 2010
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78. Finance Act, 2012
79. Finance Act, 2013
80. Finance (No. 2) Act, 2014
81. Finance Act, 2015
82. Finance Act, 2016
83. Finance Act, 2017
84. Finance Act, 2018
85. Finance Act, 2019
86. Finance (No. 2) Act, 2019
87. Finance Act, 2020
88. Finance Act, 2021
89. Finance Act, 2022
90. Finance Act, 2023
91. Finance Act, 2024
92. Finance Act, 2024
93. Foreign Contribution (Regulation) Act, 2010
94. Foreign Exchange Management Act, 1999
95. Foreign Exchange Regulation Act, 1973

96. Foreign Trade (Development and Regulation) Act, 1992
97. Limited Liability Partnership Act, 2008
98. Micro, Small and Medium Enterprises Development Act, 2006
99. Multi-State Co-operative Societies Act, 2002
100. Partnership Act, 1932
101. Prevention of Money-Laundering Act, 2002
102. Prohibition of Benami Property Transactions Act, 1988
103. Reserve Bank of India Act, 1934
104. Sale of Goods Act, 1930
105. Securities and Exchange Board of India Act, 1992
106. Securities Contracts (Regulation) Act, 1956
107. Special Economic Zones Act, 2005
108. Trusts Act, 1882
109. Income Tax Act, 1863 [Repealed]
110. Income Tax Act, 1870 [Repealed]
111. Income Tax Act, 1871 [Repealed]
112. Income Tax Act, 1872 [Repealed]
113. Income Tax Act, 1918 [Repealed]
114. Income Tax Act, 1922 [Repealed]

Central Amending Acts

1. Benami Transactions (Prohibition) Amendment Act, 2016
2. Central Excise Laws (Amendment and Validation) Act, 1982 [Repealed]
3. Central Excises and Salt (Amendment) Act, 1985
4. Central Sales Tax (Amendment) Act, 1969 [Repealed]
5. Central Sales Tax (Amendment) Act, 2005 [Repealed]
6. Companies (Amendment) Act, 2015 [Repealed]
7. Companies (Amendment) Act, 2017 [Repealed]
8. Companies (Amendment) Act, 2019
9. Companies (Amendment) Act, 2020
10. Companies (Amendment) Ordinance, 2018
11. Companies (Amendment) Ordinance, 2019
12. Companies (Amendment) Second Ordinance, 2019
13. Constitution (1st Amendment) Act, 1951 to till date
14. Direct Tax Laws (Amendment) Act, 1989 [Repealed]
15. Direct Tax Laws (Second Amendment) Act, 1989
16. Foreign Trade (Development and Regulation) Amendment Act, 2010 [Repealed]
17. Income-tax (Amendment) Act, 1939
18. Income-tax (Amendment) Act, 1946
19. Insolvency and Bankruptcy (2nd Amendment) Act, 2020
20. Insolvency and Bankruptcy (Amendment) Act, 2018 [Repealed]
21. Insolvency and Bankruptcy (Amendment) Act, 2019 [Repealed]
22. Insolvency and Bankruptcy (Amendment) Act, 2020
23. Insolvency and Bankruptcy (Second Amendment) Act, 2018 [Repealed]
24. Multi-State Co-operative Societies (Amendment) Act, 2023
25. Prevention of Money-Laundering (Amendment) Act, 2005
26. Prevention of Money-Laundering (Amendment) Act, 2012 [Repealed]
27. Reserve Bank of India (2nd Amendment) Act, 1947
28. Reserve Bank of India (2nd Amendment) Act, 1957
29. Reserve Bank of India (2nd Amendment) Act, 1991

30. Reserve Bank of India (Amendment and Miscellaneous Provisions) Act, 1953
31. Reserve Bank of India (Amendment) Act, 1940 [Repealed]
32. Reserve Bank of India (Amendment) Act, 1946
33. Reserve Bank of India (Amendment) Act, 1949
34. Reserve Bank of India (Amendment) Act, 1955
35. Reserve Bank of India (Amendment) Act, 1956
36. Reserve Bank of India (Amendment) Act, 1957
37. Reserve Bank of India (Amendment) Act, 1960
38. Reserve Bank of India (Amendment) Act, 1962
39. Reserve Bank of India (Amendment) Act, 1974
40. Reserve Bank of India (Amendment) Act, 1978
41. Reserve Bank of India (Amendment) Act, 1991
42. Reserve Bank of India (Amendment) Act, 1997
43. Reserve Bank of India (Amendment) Act, 2006 [Repealed]
44. Reserve Bank of India (Second Amendment) Act, 1940 [Repealed]
45. Securities and Exchange Board of India (Amendment) Act, 2002
46. Securities Contracts (Regulation) Amendment Act, 2007 [Repealed]
47. Securities Laws (Amendment) Act, 2004 [Repealed]
48. Securities Laws (Amendment) Act, 2014
49. Special Economic Zones (Amendment) Act, 2019 [Repealed]
50. Taxation Laws (Amendment and Miscellaneous Provisions) Act, 1965
51. Taxation Laws (Amendment and Miscellaneous Provisions) Act, 1986 [Repealed]
52. Taxation Laws (Amendment) Act, 2000
53. Taxation Laws (Amendment) Act, 2001
54. Taxation Laws (Amendment) Act, 2005 [Repealed]
55. Taxation Laws (Amendment) Act, 2007 [Repealed]
56. Taxation Laws (Amendment) Act, 2016
57. Taxation Laws (Amendment) Act, 2019
58. Taxation Laws (Amendment) Act, 2021
59. Taxation Laws (Second Amendment) Act, 2016 [Repealed]
60. Trusts (Amendment) Act, 1917 [Repealed]
61. Trusts (Amendment) Act, 2016

Central Rules

1. Accessories (Condition) Rules, 1963
2. Appellate Tribunal for Foreign Exchange (Recruitment, Salary & Allowances & Other Conditions of Service of Chairperson & Members) Rules, 2000
3. Articles of Jewellery (Collection of Duty) Rules, 2016
4. Authority for Advance Rulings (Procedure for Appointment as Chairman and Vice-Chairman) Rules, 2016
5. Authority for Advance Rulings (Procedure) Rules, 1996
6. Authority for Advance Rulings (Terms and Conditions of Service and Salaries and Allowances of Chairman, Vice-Chairman and Members) Rules, 2016
7. Baggage Rules, 2016
8. Banking Cash Transaction Tax Rules, 2005
9. Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Rules, 2015
10. CEGAT (Countervailing Duty and Anti-Dumping) Procedure Rules, 1996
11. Central Civil Services (Leave) Rules, 1972
12. Central Excise (Appeals) Rules, 2001

13. Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable and Other Goods) Rules, 2016
14. Central Excise Rules, 2017
15. Central Goods and Services Tax Rules, 2017
16. Central Sales Tax (Registration and Turnover) Rules, 1957
17. CENVAT Credit Rules, 2004 [Superseded]
18. CENVAT Credit Rules, 2017
19. Commodities Transaction Tax Rules, 2013
20. Companies (Acceptance of Deposits) Rules, 2014
21. Companies (Accounting Standard) Rules, 2006
22. Companies (Accounting Standards) Rules, 2021
23. Companies (Accounts) Rules, 2014
24. Companies (Adjudication of Penalties) Rules, 2014
25. Companies (Appointment and Qualification of Directors) Rules, 2014
26. Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014
27. Companies (Arrests in connection with Investigation by Serious Fraud Investigation Office) Rules, 2017
28. Companies (Audit and Auditors) Rules, 2014
29. Companies (Authorised to Register) Rules, 2014
30. Companies (Compromises, Arrangements and Amalgamations) Rules, 2016
31. Companies (Corporate Social Responsibility Policy) Rules, 2014
32. Companies (Cost Records and Audit) Rules, 2014
33. Companies (Creation and Maintenance of Databank of Independent Directors) Rules, 2019
34. Companies (Declaration and Payment of Dividend) Rules, 2014
35. Companies (Director Identification Number) Rules, 2006
36. Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2015
37. Companies (Incorporation) Rules, 2014
38. Companies (Indian Accounting Standards) Rules, 2015
39. Companies (Inspection, Investigation and Inquiry) Rules, 2014
40. Companies (Issue of Global Depository Receipts) Rules, 2014
41. Companies (Listing of equity shares in permissible jurisdictions) Rules, 2024
42. Companies (Management and Administration) Rules, 2014
43. Companies (Mediation and Conciliation) Rules, 2016
44. Companies (Meetings of Board and its Powers) Rules, 2014
45. Companies (Miscellaneous) Rules, 2014
46. Companies (Prospectus and Allotment of Securities) Rules, 2014
47. Companies (Registered Valuers and Valuation) Rules, 2017
48. Companies (Registration of Charges) Rules, 2014
49. Companies (Registration of Foreign Companies) Rules, 2014
50. Companies (Registration Offices and Fees) Rules, 2014
51. Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016
52. Companies (Restriction on Number of Layers) Rules, 2017
53. Companies (Share Capital and Debentures) Rules, 2014
54. Companies (Significant Beneficial Owners) Rules, 2018
55. Companies (Specification of Definitions Details) Rules, 2014
56. Companies (Transfer of Pending Proceedings) Rules, 2016
57. Companies (Winding Up) Rules, 2020
58. Company Court Rules, 1959

59. Company Law Board (Fees on Applications and Petitions) Rules, 1991
60. Consumer Welfare Fund Rules, 1992
61. Customs (Administration of Rules of Origin under Trade Agreements) Rules, 2020
62. Customs (Appeals) Rules, 1982
63. Customs (Assistance in Value Declaration of Identified Imported Goods) Rules, 2023
64. Customs (Attachment of Property of Defaulters for Recovery of Government Dues) Rules, 1995
65. Customs (Compounding of Offences) Rules, 2005
66. Customs (Furnishing of Information) Rules, 2017
67. Customs (Import of Goods at Concessional Rate of Duty or for Specified End Use) Rules, 2022
68. Customs (Publication of Names) Rules, 1975
69. Customs (Settlement of Cases) Rules, 2007
70. Customs and Central Excise Duties Drawback Rules, 2017
71. Customs and Central Excise Settlement Commission (Recruitment and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 2015
72. Customs Tariff (Identification and Assessment of Safeguard Measures) Rules, 1997
73. Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995
74. Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidized Articles and for Determination of Injury) Rules, 1995
75. Customs Tariff (Transitional Product Specific Safeguard Duty) Rules, 2002
76. Customs Valuation (Determination of Price of imported Goods) Rules, 2007
77. Customs Valuation (Determination of Value of Export Goods) Rules, 2007
78. Customs, Central Excise Duties and Service Tax Drawback Rules, 1995
79. Customs, Excise & Service Tax Appellate Tribunal (Procedure for Appointment as President) Rules, 2016
80. Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982
81. Deferred Payment of Import Duty Rules, 2016
82. Denaturing of Spirit Rules, 1972
83. Depositories (Appeal to Securities Appellate Tribunal) Rules, 2000
84. Depositories (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Rules, 2005
85. Direct Tax Dispute Resolution Scheme Rules, 2016
86. Direct Tax Vivad se Vishwas Rules, 2020
87. Equalisation levy Rules, 2016
88. Expenditure-tax Rules, 1987
89. Foreign Contribution (Acceptance or Retention of Gifts or Presentations) Rules, 2012
90. Foreign Contribution (Regulation) Rules, 2011
91. Foreign Exchange (Authentication of Documents) Rules, 2000
92. Foreign Exchange (Compounding Proceedings) Rules, 2000
93. Foreign Exchange Management (Adjudication Proceedings and Appeal) Rules, 2000
94. Foreign Exchange Management (Current Account Transactions) Rules, 2000
95. Foreign Exchange Management (Encashment of Draft, Cheque, Instrument and Payment of Interest) Rules, 2000
96. Foreign Exchange Management (Non-debt Instruments) Rules, 2019
97. Foreign Exchange Management (Overseas Investment) Rules, 2022
98. Foreign Privileged Persons (Regulation of Customs Privileges) Rules, 1957
99. Foreign Trade (Regulation) Rules, 1993
100. Goods and Services Tax (Period of Levy and Collection of Cess) Rules, 2022

101. Goods and Services Tax Appellate Tribunal (Appointment and Conditions of Service of President and Members) Rules, 2023
102. Goods and Services Tax Compensation Cess Rules, 2017
103. Goods and services Tax Settlement of funds Rules, 2017
104. Haryana Micro and Small Enterprises Facilitation Council Rules, 2007
105. Haryana Micro and Small Enterprises Facilitation Council Rules, 2021
106. Income Declaration Scheme Rules, 2016
107. Income Tax Appellate Tribunal Members (Recruitment and Conditions of Service) Rules, 1963
108. Income-tax (Certificate Proceedings) Rules, 1962
109. Income-tax (Dispute Resolution Panel) Rules, 2009
110. Income-tax Appellate Tribunal Rules, 1963
111. Income-tax Rules, 1962
112. Income-tax Settlement Commission (Procedure) Rules, 1997
113. Income-tax Settlement Commission Rules, 1987
114. Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019
115. Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019
116. Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016
117. Insolvency and Bankruptcy (Insolvency and Liquidation Proceedings of Financial Service Providers and Application to Adjudicating Authority) Rules, 2019
118. Insolvency and Bankruptcy (prepackaged insolvency resolution process) Rules, 2021
119. Insolvency and Bankruptcy Board of India (Annual Report) Rules, 2018
120. Insolvency and Bankruptcy Board of India (Form of Annual Statement of Accounts) Rules, 2018
121. Insolvency and Bankruptcy Board of India (Medical Facility to Chairperson and Whole-time Members) Scheme Rules, 2019
122. Insolvency and Bankruptcy Board of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and members) Rules, 2016
123. Integrated Goods and Services Tax Rules, 2017
124. Intellectual Property Rights (Imported Goods) Enforcement Rules, 2007
125. Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016
126. Investor Education and Protection Fund Authority (Appointment of Chairperson and Members holding of meetings and provision for offices and officers) Rules, 2016
127. Investor Education and Protection Fund Authority (Appointment of Chairperson and Members, holding of meetings and provision for offices and Officers) Rules, 2016
128. Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of Deputy General Manager, Private Secretary, Personal Assistant, Stenographer, Senior Secretariat Assistant (SSA) and Junior Secretariat Assistant (JSA) Recruitment Rules, 2018
129. Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of General Manager and Assistant General Manager) Rules, 2017
130. Kisan Vikas Patra Rules, 1988
131. Limited Liability Partnership (Significant Beneficial Owners) Rules, 2023
132. Limited Liability Partnership (Winding up and Dissolution) Rules, 2012
133. Limited Liability Partnership Rules, 2009
134. Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2009
135. Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2016

136. Micro, Small and Medium Enterprises Fund Rules, 2016
137. Ministry of Corporate Affairs, the Serious Fraud Investigation Office, Assistant Director (Forensic Audit), Senior Assistant Director (Forensic Audit) and Deputy Director (Forensic Audit) Recruitment Rules, 2016
138. Ministry of Environment, Forest and Climate Change, Botanical Survey of India, Botanical Assistant Recruitment Rules, 2023
139. Ministry of Environment, Forest and Climate Change, Zoological Survey of India, Artist Grade I, Group 'B' Post, Recruitment Rules, 2023
140. Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes and Customs, Senior Translation Officer and Junior Translation Officer (Group 'B', Non-Gazetted, Non-Ministerial Posts) Recruitment Rules, 2023
141. Ministry of Statistics and Programme Implementation (Lower Division Clerk) Recruitment Rules, 2023
142. Ministry of Statistics and Programme Implementation (Multi-Tasking Staff) Recruitment Rules, 2023
143. Multi-State Co-operative Societies Rules, 2002
144. National Board for Micro, Small and Medium Enterprises Rules, 2006
145. National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020
146. National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Staff Car Drivers) Rules, 2020
147. National Company Law Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Rules, 2015
148. National Company Law Appellate Tribunal (Salaries, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Rules, 2015
149. National Company Law Appellate Tribunal Rules, 2016
150. National Company Law Tribunal (Procedure for reduction of Share Capital of Company) Rules, 2016
151. National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020
152. National Company Law Tribunal (Salary, Allowances and other Terms and Conditions of Service of President and other Members) Rules, 2015
153. National Company Law Tribunal and National Company Law Appellate Tribunal (Procedure for investigation of misbehavior or incapacity of Chairperson, President and other Members) Rules, 2020
154. National Company Law Tribunal Rules, 2016
155. National Financial Reporting Authority (Manner of Appointment and other Terms and Conditions of Service of Chairperson and Members) Rules, 2018
156. National Financial Reporting Authority (Meeting for Transaction of Business) Rules, 2019
157. National Financial Reporting Authority (Recruitment, Salary, Allowances and Other Terms and Conditions of Service of Secretary, Officers and Other Employees of Authority) Rules, 2019
158. National Financial Reporting Authority appointment of Part-time members, Rules, 2022
159. National Financial Reporting Authority Rules, 2018
160. National Savings Certificates (IX-Issue) Rules, 2011
161. National Savings Certificates (VIII Issue) Rules, 1989
162. National Savings Scheme Rules, 1992
163. Nidhi Rules, 2014
164. Notice of Short-Export Rules, 1963
165. Notified Goods (Prevention of Illegal Import) Rules, 1969

166. Post Office (Monthly Income Account) Rules, 1987
167. Prevention of Money-Laundering (Appeal) Rules, 2005
168. Prevention of Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Adjudicating Authorities) Rules, 2007
169. Prevention of Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Appellate Tribunal) Rules, 2007
170. Prevention of Money-Laundering (Forms, Search and Seizure or Freezing and the Manner of Forwarding the Reasons and Material to the Adjudicating Authority, Impounding and Custody of Records and the Period of Retention) Rules, 2005
171. Prevention of Money-Laundering (Issuance of Provisional Attachment Order) Rules, 2013
172. Prevention of Money-Laundering (Maintenance of Records) Rules, 2005
173. Prevention of Money-Laundering (Manner of Receiving the Records authenticated Outside India) Rules, 2005
174. Prevention of Money-Laundering (Receipt and Management of Confiscated Properties) Rules, 2005
175. Prevention of Money-Laundering (Restoration of Property) Rules, 2016
176. Prevention of Money-Laundering (Taking Possession of Attached or Frozen Properties Confirmed by the Adjudicating Authority) Rules, 2013
177. Prevention of Money-Laundering (the Forms and the Manner of Forwarding a Copy of Order of Arrest of a Person along with the Material to the Adjudicating Authority and its period of Retention) Rules, 2005
178. Prevention of Money-Laundering (the Manner of forwarding a copy of the Order of Provisional Attachment of Property along with the Material, and copy of the Reasons along with the Material in respect of Survey, to the Adjudicating Authority and its period of Retention) Rules, 2005
179. Prevention of Money-Laundering (the Manner of Forwarding a Copy of the Order of Retention of Seized Property along with the Material to the Adjudicating Authority and the Period of its Retention) Rules, 2005
180. Procedure for Selection of Members of Monetary Policy Committee and Terms and Conditions of their Appointment Rules, 2016
181. Producer Companies Rules, 2021
182. Prohibition of Benami Property Transactions (Conditions of services of Members of Adjudicating Authority) Rules, 2019
183. Prohibition of Benami Property Transactions Rules, 2016
184. Re-export of Imported Goods (Drawback of Customs Duties) Rules, 1995
185. Refund of Anti-Dumping Duty (Paid in Excess of Actual Margin of Dumping) Rules, 2012
186. Rules and Regulations of the Goa Institute of Public Administration and Rural Development (GIPARD)
187. Safeguard Measures (Quantitative Restrictions) Rules, 2012
188. Securities and Exchange Board of India (Annual Report) Rules, 1994
189. Securities and Exchange Board of India (Annual Report) Rules, 2021
190. Securities and Exchange Board of India (Appeal to Central Government) Rules, 1993
191. Securities and Exchange Board of India (Debentures Trustees) Rules, 1993
192. Securities and Exchange Board of India (Form of Annual Statement of Accounts and Records) Rules, 1994
193. Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Rules, 1995
194. Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) Rules, 1992
195. Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Rules, 1992

196. Securities and Exchange Board of India (Underwriters) Rules, 1993
197. Securities and Exchange Board of India Appellate Tribunal (Procedure) Rules, 1995
198. Securities Appellate Tribunal (Procedure) Rules, 2000
199. Securities Appellate Tribunal (Salaries and Allowances and Other Conditions of Service of The Officers and Employees) Rules, 1997
200. Securities Appellate Tribunal (Salaries, Allowances and Other Terms and Conditions of Presiding Officer and Other Members) Rules, 2003
201. Securities Contracts (Reference to the Company Law Board) Rules, 1986
202. Securities Contracts (Regulation) (Appeal to Securities Appellate Tribunal) Rules, 2000
203. Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005
204. Securities Contracts (Regulation) Rules, 1957
205. Securities Transaction Tax Rules, 2004
206. Service Tax and Central Excise (Furnishing of Annual Information Return) Rules, 2016
207. Settlement Commission (Income-tax and Wealth-tax) (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members) Rules, 2015
208. Social Security Certificates Rules, 1982
209. Special Economic Zone Authority Rules, 2009
210. Special Economic Zones Rules, 2006
211. Specified Goods (Prevention of Illegal Export) Rules, 1969
212. Stamping of Piece-goods and Testing of Yarn Rules, 1949
213. Taxation and Investment Regime for Pradhan Mantri Garib Kalyan Yojana Rules, 2016
214. Union Territory Goods and Services Tax (Andaman and Nicobar Islands) Rules, 2017
215. Union Territory Goods and Services Tax (Chandigarh) Rules, 2017
216. Union Territory Goods and Services Tax (Dadra and Nagar Haveli) Rules, 2017
217. Union Territory Goods and Services Tax (Daman and Diu) Rules, 2017
218. Union Territory Goods and Services Tax (Lakshadweep) Rules, 2017

Central Regulations

1. Adjudicating Authority (Procedure) Regulations, 2013
2. Adjudicating Authority Regulations, 2006
3. ATA Carnet (Form of Bill of Entry and Shipping Bill) Regulations, 1990
4. Baggage (Transit to Customs Stations) Regulations, 1967
5. Bill of Coastal Goods (Form) Regulations, 1976
6. Bill of Entry (Electronic Integrated Declaration and Paperless Processing) Regulations, 2018
7. Bill of Entry (Forms) Regulations, 1976
8. Boat Notes Regulations, 1976
9. Bonded Aircraft Stores (Procedure) Regulations, 1965
10. Companies Regulations, 1956
11. Company Law Board Regulations, 1991
12. Controlled Delivery (Customs) Regulations, 2022
13. Courier Imports and Exports (Clearance) Regulations, 1998
14. Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010
15. Customs (Electronic Cash Ledger) Regulations, 2022
16. Customs (Fees for Rendering Services by Customs Officers) Regulations, 1998
17. Customs (Finalisation of Provisional Assessment) Regulations, 2018
18. Customs (Provisional Duty Assessment) Regulations, 2011
19. Customs (Supplementary Notice) Regulations, 2019
20. Customs (Verification of Identity and Compliance) Regulations, 2021
21. Customs and Central Excise Settlement Commission Procedure, 2007

22. Customs Audit Regulations, 2018
23. Customs Authority for Advance Rulings Regulations, 2021
24. Customs Baggage Declaration Regulations, 2013
25. Customs Brokers Licensing Regulations, 2018
26. Customs Refund Application (Form) Regulations, 1995
27. Electronic Duty Credit Ledger Regulations, 2021
28. Export Manifest (Aircraft) Regulations, 1976
29. Export Report (Form) Regulations, 1976
30. Exports by Post Regulations, 2018
31. FEM (Acquisition and Transfer of Immovable Property in India) Regulations, 2000 [Superseded]
32. FEM (Acquisition and Transfer of Immovable Property in India) Regulations, 2018 [Superseded]
33. FEM (Acquisition and Transfer of Immovable Property outside India) Regulations, 2000
34. FEM (Acquisition and transfer of Immovable Property outside India) Regulations, 2015 [Superseded]
35. FEM (Borrowing and Lending in Rupees) Regulations, 2000
36. FEM (Borrowing and Lending) Regulations, 2018
37. FEM (Borrowing or Lending in Foreign Exchange) Regulations, 2000
38. FEM (Cross Border Merger) Regulations, 2018
39. FEM (Crystallization of Inoperative Foreign Currency Deposits) Regulations, 2014
40. FEM (Debt Instruments) Regulations, 2019
41. FEM (Deposit) Regulations, 2000
42. FEM (Deposit) Regulations, 2016
43. FEM (Establishment in India of a Branch Office or a Liaison Office or a Project Office or any Other Place of Business) Regulations, 2016
44. FEM (Establishment in India of a branch office or a liaison office or a project office or any other place of business) Regulations, 2016
45. FEM (Establishment in India of Branch or Office or other Place of Business) Regulations, 2000
46. FEM (Export and Import of Currency) Regulations, 2000
47. FEM (Export and Import of Currency) Regulations, 2015
48. FEM (Export of Goods and Services) Regulations, 2015
49. FEM (Foreign Currency Accounts by a Person Resident in India) Regulations, 2000
50. FEM (Foreign Currency Accounts by a person resident in India) Regulations, 2015
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5. Chhattisgarh Goods and Services Tax Act, 2017
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8. Gujarat Goods and Services Tax Act, 2017
9. Haryana Goods and Services Tax Act, 2017
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12. Jharkhand Goods and Services Tax Act, 2017
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91. Rajasthan Goods and Services Tax (Fourth Removal of Difficulties) Order, 2018
92. Rajasthan Goods and Services Tax (Second Removal of Difficulties) Order, 2018
93. Rajasthan Goods and Services Tax (Third Removal of Difficulties) Order, 2018
94. Tamil Nadu Goods and Services Tax (Fourth Removal of Difficulties) Order, 2019
95. Tamil Nadu Goods and Services Tax (Third Removal of Difficulties) Order, 2019
96. Tripura State Goods and Services Tax (Fourth Removal of Difficulties) Order, 2018
97. Uttar Pradesh Goods and Services Tax (Eighth Removal of Difficulties) Order, 2019
98. Uttar Pradesh Goods and Services Tax (Fifth Removal of Difficulties) Order, 2019
99. Uttar Pradesh Goods and Services Tax (Fourth Removal of Difficulties) Order, 2019
100. Uttar Pradesh Goods and Services Tax (Ninth Removal of Difficulties) Order, 2019
101. Uttar Pradesh Goods and Services Tax (Second Removal of Difficulties) Order, 2019
102. Uttar Pradesh Goods and Services Tax (Seventh Removal of Difficulties) Order, 2019
103. Uttar Pradesh Goods and Services Tax (Sixth Removal of Difficulties) Order, 2019
104. Uttar Pradesh Goods and Services Tax (Thirteenth Removal of Difficulties) Order, 2020
105. Uttar Pradesh Goods and Services Tax (Twelfth Removal of Difficulties) Order, 2020
106. Uttarakhand Goods and Services Tax (Fifth Removal of Difficulties) Order, 2019
107. Uttarakhand Goods and Services Tax (Fourth Removal of Difficulties) Order, 2019
108. Uttarakhand Goods and Services Tax (Removal of Difficulties) Order, 2017
109. Uttarakhand Goods and Services Tax (Removal of Difficulties) Order, 2020
110. Uttarakhand Goods and Services Tax (Sixth Removal of Difficulties) Order, 2019
111. Uttarakhand Goods and Services Tax (Tenth Removal of Difficulties) Order, 2019
112. Uttarakhand Goods and Services Tax (Third Removal of Difficulties) Order, 2019

VAT Acts

1. Andhra Pradesh Value Added Tax Act, 2005
2. Bihar Value Added Tax Act, 2005
3. Delhi Value Added Tax Act, 2004
4. Goa Value Added Tax Act, 2005
5. Gujarat Value Added Tax Act, 2003
6. Haryana Value Added Tax Act, 2003
7. Himachal Pradesh Value Added Tax Act, 2005
8. Jharkhand Value Added Tax Act, 2005
9. Karnataka Value Added Tax Act, 2003 [Repealed]
10. Maharashtra Value Added Tax Act, 2002
11. Manipur Value Added Tax Act, 2004
12. Meghalaya Value Added Tax Act, 2003
13. Mizoram Value Added Tax Act, 2005
14. Nagaland Value Added Tax Act, 2005
15. Orissa Value Added Tax Act, 2004

16. Puducherry Value Added Tax Act, 2007
17. Punjab Value Added Tax Act, 2005
18. Sikkim Value Added Tax Act, 2005
19. Telangana Value Added Tax Act, 2005
20. Tripura Value Added Tax Act, 2004
21. Uttar Pradesh Value Added Tax Act, 2008
22. Uttarakhand Value Added Tax Act, 2005
23. West Bengal Value Added Tax Act, 2003

VAT Amending Acts

1. Andhra Pradesh Value Added Tax (Amendment) Act, 2015
2. Andhra Pradesh Value Added Tax (Amendment) Act, 2016
3. Andhra Pradesh Value Added Tax (Amendment) Act, 2017
4. Andhra Pradesh Value Added Tax (Amendment) Act, 2019
5. Andhra Pradesh Value Added Tax (Fourth Amendment) Act, 2015
6. Andhra Pradesh Value Added Tax (Second Amendment) Act, 2015
7. Andhra Pradesh Value Added Tax (Third Amendment) Act, 2015
8. Andhra Pradesh Value Added Tax Act, 2005 (Telangana Adaptation) Order, 2014
9. Bihar Value Added Tax (Amendment and Validation) Act, 2015
10. Bihar Value Added Tax (Amendment) Act, 2008
11. Bihar Value Added Tax (Amendment) Act, 2010
12. Bihar Value Added Tax (Amendment) Act, 2011
13. Bihar Value Added Tax (Amendment) Act, 2012
14. Bihar Value Added Tax (Amendment) Act, 2016
15. Bihar Value Added Tax (Amendment) Act, 2016 (1)
16. Bihar Value Added Tax (Amendment) Act, 2024
17. Delhi Value Added Tax (Amendment) Act, 2016
18. Delhi Value Added Tax (Third Amendment) Act, 2012
19. Goa Value Added Tax (Amendment) Act, 2023
20. Goa Value Added Tax (Amendment) Act, 2024
21. Goa Value Added Tax (Eighth Amendment) Act, 2015
22. Goa Value Added Tax (Eleventh Amendment) Act, 2019
23. Goa Value Added Tax (Fifth Amendment) Act, 2011
24. Goa Value Added Tax (First Amendment) Act, 2005
25. Goa Value Added Tax (Fourth Amendment) Act, 2008
26. Goa Value Added Tax (Ninth Amendment) Act, 2016
27. Goa Value Added Tax (Second Amendment) Act, 2006
28. Goa Value Added Tax (Seventh Amendment) Act, 2013
29. Goa Value Added Tax (Sixth Amendment) Act, 2012
30. Goa Value Added Tax (Tenth Amendment) Act, 2017
31. Goa Value Added Tax (Third Amendment) Act, 2008
32. Goa Value Added Tax (Twelfth Amendment) Act, 2020
33. Gujarat Value Added Tax (Amendment) Act, 2006
34. Gujarat Value Added Tax (Amendment) Act, 2007
35. Gujarat Value Added Tax (Second Amendment) Act, 2006
36. Haryana Value Added Tax (Amendment) Act, 2004
37. Haryana Value Added Tax (Amendment) Act, 2005
38. Haryana Value Added Tax (Amendment) Act, 2006
39. Haryana Value Added Tax (Amendment) Act, 2007
40. Haryana Value Added Tax (Amendment) Act, 2015

41. Haryana Value Added Tax (Amendment) Act, 2020
42. Jharkhand Value Added Tax (Amendment) Act, 2006
43. Jharkhand Value Added Tax (Amendment) Act, 2020
44. Karnataka Value Added Tax (Amendment) Act, 2005
45. Karnataka Value Added Tax (Amendment) Act, 2006
46. Karnataka Value Added Tax (Amendment) Act, 2007
47. Karnataka Value Added Tax (Second Amendment) Act, 2005
48. Maharashtra Value Added Tax (Amendment and Validation) Act, 2011
49. Maharashtra Value Added Tax (Amendment) Act, 2008
50. Maharashtra Value Added Tax (Amendment) Act, 2010
51. Maharashtra Value Added Tax (Amendment) Act, 2011
52. Maharashtra Value Added Tax (Amendment) Act, 2013
53. Maharashtra Value Added Tax (Amendment) Act, 2014
54. Maharashtra Value Added Tax (Amendment) Act, 2018
55. Manipur Value Added Tax (1st Amendment) Act, 2012
56. Mizoram Value Added Tax (Amendment) Act, 2012
57. Mizoram Value Added Tax (Amendment) Act, 2017
58. Odisha Value Added Tax (Amendment) Act, 2015
59. Odisha Value Added Tax (Amendment) Act, 2017
60. Orissa Value Added Tax (Amendment) Act, 2005
61. Puducherry Value Added Tax (Amendment) Act, 2008
62. Puducherry Value Added Tax (Amendment) Act, 2009
63. Puducherry Value Added Tax (Amendment) Act, 2010
64. Puducherry Value Added Tax (Amendment) Act, 2012
65. Puducherry Value Added Tax (Amendment) Act, 2013
66. Puducherry Value Added Tax (Amendment) Act, 2015
67. Puducherry Value Added Tax (Amendment) Act, 2017
68. Puducherry Value Added Tax (Amendment) Act, 2021
69. Puducherry Value Added Tax (Fourth Amendment) Act, 2010
70. Puducherry Value Added Tax (Second Amendment) Act, 2008
71. Puducherry Value Added Tax (Second Amendment) Act, 2009
72. Puducherry Value Added Tax (Second Amendment) Act, 2010
73. Puducherry Value Added Tax (Second Amendment) Act, 2012
74. Puducherry Value Added Tax (Second Amendment) Act, 2013
75. Puducherry Value Added Tax (Second Amendment) Act, 2017
76. Puducherry Value Added Tax (Second Amendment) Act, 2021
77. Puducherry Value Added Tax (Third Amendment) Act, 2010
78. Sikkim Value Added Tax (Amendment) Act, 2007
79. Uttar Pradesh Value Added Tax (Amendment) Act, 2008
80. Uttar Pradesh Value Added Tax (Amendment) Act, 2009
81. Uttar Pradesh Value Added Tax (Amendment) Act, 2010
82. Uttar Pradesh Value Added Tax (Amendment) Act, 2013
83. Uttar Pradesh Value Added Tax (Amendment) Act, 2014
84. Uttar Pradesh Value Added Tax (Amendment) Act, 2020
85. Uttarakhand Value Added Tax (Amendment) Act, 2015
86. Uttarakhand Value Added Tax (Amendment) Act, 2015 (1)
87. Uttarakhand Value Added Tax (Amendment) Act, 2016
88. Uttarakhand Value Added Tax (Second Amendment) Act, 2016

VAT Rules

1. Andhra Pradesh Value Added Tax Rules, 2005
2. Maharashtra Sales Tax on the Transfer of the Right to use any Goods for any Purpose Rules, 1986
3. Maharashtra Value Added Tax Rules, 2005
4. Puducherry Value Added Tax Rules, 2007
5. Tripura Value Added Tax Rules, 2005

VAT Scheme

1. Maharashtra Value Added Tax Criteria for Withdrawal (on the basis of probable revenue involved) of the Assessment Proceedings Scheme, 2018

GST Council Meeting

1. 51st GST Council Meeting [02-08-2023]
2. 50th GST Council Meeting [11-07-2023]
3. 49th GST Council Meeting [18-02-2023]
4. 48th GST Council Meeting [17-12-2022]
5. 47th GST Council Meeting [28-06-2022]
6. 46th GST Council Meeting [31-12-2021]
7. 45th GST Council Meeting [17-09-2021]
8. 44th GST Council Meeting [12-06-2021]
9. 43rd GST Council Meeting [28-05-2021]
10. 42nd GST Council Meeting [05-10-2020]
11. 41st GST Council Meeting [27-08-2020]
12. 40th GST Council Meeting [12-06-2020]
13. 39th GST Council Meeting [14-03-2020]
14. 38th GST Council Meeting [18-12-2019]
15. 37th GST Council Meeting [09-09-2019]
16. 36th GST Council Meeting [25-07-2019]
17. 35th GST Council Meeting [21-06-2019]
18. 34th GST Council Meeting [19-03-2019]
19. 33rd GST Council Meeting [20-02-2019]
20. 32nd GST Council Meeting [10-01-2019]
21. 31st GST Council Meeting [22-12-2018]
22. 30th GST Council Meeting [28-09-2018]
23. 29th GST Council Meeting [04-08-2018]
24. 28th GST Council Meeting [21-07-2018]
25. 27th GST Council Meeting [04-05-2018]
26. 26th GST Council Meeting [10-03-2018]
27. 25th GST Council Meeting [18-01-2018]
28. 24th GST Council Meeting [16-12-2017]
29. 23rd GST Council Meeting [10-11-2017]
30. 22nd GST Council Meeting [06-10-2017]
31. 21st GST Council Meeting [09-09-2017]
32. 20th GST Council Meeting [05-08-2017]
33. 19th GST Council Meeting [30-06-2017]
34. 18th GST Council Meeting [30-06-2017]
35. 17th GST Council Meeting [18-06-2017]
36. 16th GST Council Meeting [11-06-2017]
37. 15th GST Council Meeting [03-06-2017]
38. 14th GST Council Meeting [18-05-2017]
39. 13th GST Council Meeting [16-03-2017]

40. 12th GST Council Meeting [28-02-2017]
41. 11th GST Council Meeting [27-02-2017]
42. 10th GST Council Meeting [16-01-2017]
43. 9th GST Council Meeting [16-01-2017]
44. 8th GST Council Meeting [03-01-2017]
45. 7th GST Council Meeting [22-12-2016]
46. 6th GST Council Meeting [06-12-2016]
47. 5th GST Council Meeting [02-12-2016]
48. 4th GST Council Meeting [03-11-2016]
49. 3rd GST Council Meeting [18-10-2016]
50. 2nd GST Council Meeting [30-09-2016]
51. 1st GST Council Meeting [22-09-2016]

Treaties

Bilateral Investment Treaties (BITs)

1. BIT - India and Argentina
2. BIT - India and Armenia
3. BIT - India and Australia
4. BIT - India and Austria
5. BIT - India and Bahrain
6. BIT - India and Bangladesh
7. BIT - India and Belarus
8. BIT - India and Belgium
9. BIT - India and Bosnia and Herzegovina
10. BIT - India and Brunei Darussalam
11. BIT - India and Bulgaria
12. BIT - India and China
13. BIT - India and Croatia
14. BIT - India and Cyprus
15. BIT - India and Czech Republic
16. BIT - India and Denmark
17. BIT - India and Egypt
18. BIT - India and Finland
19. BIT - India and France
20. BIT - India and Germany
21. BIT - India and Hellenic Republic (Greece)
22. BIT - India and Hungary
23. BIT - India and Iceland
24. BIT - India and Indonesia
25. BIT - India and Israel
26. BIT - India and Italy
27. BIT - India and Jordan
28. BIT - India and Kazakhstan
29. BIT - India and Kuwait
30. BIT - India and Kyrgyz Republic
31. BIT - India and Lao PDR
32. BIT - India and Latvia
33. BIT - India and Libya
34. BIT - India and Lithuania
35. BIT - India and Macedonia

36. BIT - India and Malaysia
37. BIT - India and Mauritius
38. BIT - India and Mexico
39. BIT - India and Mongolia
40. BIT - India and Morocco
41. BIT - India and Mozambique
42. BIT - India and Myanmar
43. BIT - India and Netherlands
44. BIT - India and Oman
45. BIT - India and Philippines
46. BIT - India and Poland
47. BIT - India and Portugal
48. BIT - India and Qatar
49. BIT - India and Romania
50. BIT - India and Russian Federation
51. BIT - India and Saudi Arabia
52. BIT - India and Senegal
53. BIT - India and Serbia (Yugoslavia)
54. BIT - India and Slovak Republic
55. BIT - India and South Korea
56. BIT - India and Spain
57. BIT - India and Sri Lanka
58. BIT - India and Sudan
59. BIT - India and Sweden
60. BIT - India and Switzerland
61. BIT - India and Syrian Arab Republic
62. BIT - India and Taiwan
63. BIT - India and Tajikistan
64. BIT - India and Thailand
65. BIT - India and Trinidad and Tobago
66. BIT - India and Turkey
67. BIT - India and Turkmenistan
68. BIT - India and Ukraine
69. BIT - India and United Kingdom
70. BIT - India and Uzbekistan
71. BIT - India and Vietnam
72. BIT - India and Yemen

Double Taxation Avoidance Agreement (DTAA)

73. DTAA - India and Armenia
74. DTAA - India and Australia
75. DTAA - India and Austria
76. DTAA - India and Bangladesh
77. DTAA - India and Belarus
78. DTAA - India and Belgium
79. DTAA - India and Bhutan
80. DTAA - India and Brazil
81. DTAA - India and Bulgaria
82. DTAA - India and Canada
83. DTAA - India and China

84. DTAA - India and Croatia
85. DTAA - India and Cyprus
86. DTAA - India and Czech Republic
87. DTAA - India and Czechoslovakia
88. DTAA - India and Denmark
89. DTAA - India and Egypt
90. DTAA - India and Finland
91. DTAA - India and France
92. DTAA - India and Germany
93. DTAA - India and Greece
94. DTAA - India and Hungary
95. DTAA - India and Indonesia
96. DTAA - India and Ireland
97. DTAA - India and Israel
98. DTAA - India and Italy
99. DTAA - India and Japan
100. DTAA - India and Jordan
101. DTAA - India and Kazakstan
102. DTAA - India and Kenya (1985)
103. DTAA - India and Kenya (2018)
104. DTAA - India and Korea
105. DTAA - India and Kyrgyz Republic
106. DTAA - India and Libya
107. DTAA - India and Macedonia
108. DTAA - India and Malaysia
109. DTAA - India and Malta
110. DTAA - India and Mauritius
111. DTAA - India and Mongolia
112. DTAA - India and Morocco
113. DTAA - India and Namibia
114. DTAA - India and Nepal
115. DTAA - India and Netherlands
116. DTAA - India and New Zealand
117. DTAA - India and Norway
118. DTAA - India and Oman
119. DTAA - India and Philippines
120. DTAA - India and Poland
121. DTAA - India and Portuguese Republic
122. DTAA - India and Qatar
123. DTAA - India and Romania
124. DTAA - India and Russia
125. DTAA - India and Singapore
126. DTAA - India and South Africa
127. DTAA - India and Spain
128. DTAA - India and Sri Lanka
129. DTAA - India and Sudan
130. DTAA - India and Sweden
131. DTAA - India and Swiss Confederation
132. DTAA - India and Switzerland (Amendment) Agreement

133. DTAA - India and Syrian Arab Republic
134. DTAA - India and Tanzania
135. DTAA - India and Thailand (1986)
136. DTAA - India and Thailand (2015)
137. DTAA - India and Trinidad and Tobago
138. DTAA - India and Turkey
139. DTAA - India and Turkmenistan
140. DTAA - India and UAE
141. DTAA - India and UK
142. DTAA - India and USA
143. DTAA - India and Uganda
144. DTAA - India and Ukraine
145. DTAA - India and Uzbekistan
146. DTAA - India and Vietnam
147. DTAA - India and Zambia

Tax Information Exchange Agreements (TIEA)

148. TIEA - India and Cayman Islands
149. TIEA - India and Jersey
150. TIEA - India and Liechtenstein
151. TIEA - India and Maldives

Notifications

- Central Board of Direct Taxes
- Central Excise
- Customs
- Finance Ministry
- GST
- Micro, Small and Medium Enterprises Ministry
- RBI
- Service Tax

Circulars

- Central Excise
- Customs
- GST
- Securities and Exchange Board of India
- Service Tax

Master Circular

- RBI
- Securities and Exchange Board of India

Instructions

- Central Excise
- Customs
- Service Tax

Master Direction

- RBI

Press Release

- GST

Forms

- Income Tax Forms

Words and Phrases